

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:40
ANSWERED ON:07.07.2014
IRREGULARITIES IN OIL COMPANIES
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of cases of irregularities/malpractices detected noticed during the course of investigation and inquiries on complaints received in respect of working of the Oil Marketing Companies (OMCs) during each of the last three years and the current year, OMC-wise;
- (b) the number of irregularities/malpractices established/proved to be true during the said period and the number of persons penalized in such cases, OMCs and case-wise;
- (c) the number of cases pending at present on which action is yet to be taken and the reasons therefor; and
- (d) the corrective steps taken/being taken by the Government to check irregularities/malpractices at the retail outlets of various OMCs?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) : Public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have reported that they have received 15810 complaints in respect of working of Retail Outlets of the Oil Marketing Companies (OMCs) during each of the last three years and the current year (April-May ,2014) OMC-wise are given below:

Year	IOC	BPC	HPC
2011-12	1508	1799	1156
2012-13	1877	1486	1253
2013-14	1823	2338	1587
2014-15	310	451	322
(April-May)			
Total	5518	5974	4318

(b) 94 number of irregularities/ malpractices established by OMCs during above said period and action has been taken as per provision of marketing discipline guidelines. The case wise details are available with Director (Marketing) of OMCs.

(c) OMCs have reported that as on date 5 cases are pending on which action has not been taken so far. 2 cases are pending in the Courts and other 3 cases the matter are at investigation stage.

(d) The corrective steps taken / being taken by the Government to check irregularities/ malpractices at the retail outlets of various OMCs are as follows:

- i) Inspection by the concerned oil company officials.
- ii) Inspection by Mobile Labs.
- iii) Inspections by Government Authority.
- iv) Monitoring of movement of MS/HSD tank truck through Global Positioning System (GPS).
- v) Automation of ROs selling more than 200 KL per month.
- vi) Third Party Certification of ROs selling more than 100 KL per month.

